

ITEM NO.304

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No. 250/2019

ILTIJA

Petitioner

VERSUS

UNION OF INDIA & ANR.

Respondents

(FOR ADMISSION and IA No.136228/2019-CLARIFICATION/DIRECTION)

Date : 05-09-2019 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner

Ms. Nitya Ramakrishnan, Adv.
Mr. Prasanna S., Adv.
Mr. Archit Krishna, Adv.
Mr. Aakarsh Kamra, AOR
Ms. Sneha Singh, Adv.

For Respondents

Mr. K.K. Venugopal, AG
Mr. Tushar Mehta, SG
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Ankur Talwar, Adv.
Mr. B.V. Balram Das, Adv. (AOR)

Mr. Tushar Mehta, SG
Ms. Shashi Juneja, Adv.
Mr. Satyajeet Kumar, Adv. (AOR)
Mr. Goldy Goyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the petitioner, Mr. K.K. Venugopal, learned Attorney General for India, as also, Mr. Tushar Mehta, learned Solicitor General of India.

From the deliberations that have taken place, we are of the view that the State Government has not and does not intend to prevent the petitioner from coming back to Srinagar from Chennai, where she is presently staying and meeting her mother. The petitioner may accordingly return to Srinagar on a date of her choice. She would be free to meet her mother in private.

So far as moving around in other parts of Srinagar is concerned, the petitioner would be free to do so subject to requisite permission from the district authorities as and when necessary.

With the aforesaid observations, the writ petition is disposed of.

Pending interlocutory applications, if any, shall stand disposed of.

(Deepak Guglani)
Court Master

(Anand Prakash)
Court Master